

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 05/2016
RT CP No. 126/Chd/HP/2017
along with CA No. 53 of 2016**

In the matter of:

Sections 391-394 of the Companies Act, 1956

AND

In the matter of:

Scheme of arrangement and compromises

Between

Blue Coast Infrastructure Development Pvt. Ltd. ..Petitioner/Applicant
Company

And

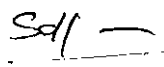
Unit Holders for Sheraton Chandigarh Hotel. ..Respondent No. 1

And

Unit Holders for MGM Grand Hotel ..Respondent No. 2

Present: Mr. Baban Pruthi, Authorised Representative for the
petitioner/applicant.
Mr. Manik Ahluwalia, Advocate for Respondent No. 2.

The rejoinder, if any, be filed at least one week before the date
fixed with copy advance to the counsel opposite. List the matter on 02.08.2017
for arguments


(Justice R.P. Nagrath)
Member (Judicial)

June 27, 2017

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